

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**IA NOS. 477 & 1247 OF 2019 IN APPEAL NO. 223 OF 2015**  
**IA NOS. 476 & 1246 OF 2019 IN APPEAL NO. 225 OF 2015**  
**IA NO. 474 OF 2019 IN APPEAL NO. 237 OF 2015 & IA NO. 165 OF 2016**  
**IA NO. 475 OF 2019 IN APPEAL NO. 237 OF 2016 & IA NO. 513 OF 2016**  
**IA NO. 473 OF 2019 IN APPEAL NO. 315 OF 2016**  
**IA NO. 478 OF 2019 IN APPEAL NO. 12 OF 2017**

**Dated : 16<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Reliance Infrastructure Ltd. .... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Shri Venkatesh  
Mr. Krishnesh Bapeet  
Mr. Somesh Srivastava  
Mr. Hasan Murtaza

Counsel for the Respondent(s) : Ms. Pratiti Rungta  
Mr. Shivankur Shukla for R-1

Mr. Manpreet Lamba  
Ms. Priyal Modi for Impleader

Mr. Raghav Malhotra for TPCL

Mr. Sudhanshu S. Choudhari  
Mr. Yogesh S. Kolte  
Mr. Surabhi Guleria  
Mr. Mahesh Shinde for MSLDC/R-7

**ORDER**

Learned counsel for both parties are permitted to file written submissions during the course of the day with advance copy to the other side.

**Order is reserved.**

**(Ravindra Kumar Verma)**  
**Technical Member**  
mk/mkj

**(Justice Manjula Chellur)**  
**Chairperson**